

FORM

ITR-7

## INDIAN INCOME TAX RETURN

[For persons including companies required to furnish return under sections 139(4A) or 139(4B) or 139(4C) or 139(4D) or 139(4E) or 139(4F)]

(Please see rule 12 of the Income-tax Rules, 1962)

(Also see attached instructions for guidance)

Assessment Year

2016-17

## Part A-GEN

PERSONAL INFORMATION	Name (as mentioned in deed of creation/ establishing/ incorporation/ formation)						PAN								
	Flat/Door/Block No			Name Of Premises/Building/Village						Date of formation/incorporation (DD/MM/YYYY) / /					
	Road/Street/Post Office			Area/Locality						Status (see instructions para 11b) <input type="checkbox"/>					
	Town/City/District			State			Pin code								
	Office Phone Number with STD code/Mobile No. 1						Fax Number/Mobile No. 2						Income Tax Ward/Circle		
	Email Address 1														
	Email Address 2														
	Details of the projects/institutions run by you														
	Sl.	Name of the project/institution	Nature of activity (see instruction para 11d)	Classification (see instructions para 11d)	Approval/Notification/Registration No.	Approving/registering Authority	Section under which exemption claimed, if any (see instruction para 11e)								
	1														
2															
3															
4															
FILING STATUS	(a) Return filed [Please see instruction no.-6] <input type="checkbox"/> On or before due date-139(1), <input type="checkbox"/> After due date-139(4), <input type="checkbox"/> Revised Return-139(5) <input type="checkbox"/> Modified return-92CD <input type="checkbox"/> under section 119(2)(b), OR In response to notice u/s <input type="checkbox"/> 139(9)- defective, <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153A, <input type="checkbox"/> 153C														
	(b) Return furnished under section <input type="checkbox"/> 139(4A) <input type="checkbox"/> 139(4B) <input type="checkbox"/> 139(4C) <input type="checkbox"/> 139(4D) <input type="checkbox"/> 139(4E)														
	(c) If revised/in response to defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY) _____/____/____														
	(d) If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice, or u/s 92CD enter date of advance pricing agreement _____/____/____														
	(e) Residential status? (Tick) <input type="checkbox"/> Resident <input type="checkbox"/> Non-resident														
	(f) Whether any income included in total income for which for which claim under section 90/90A/91 has been made? <input type="checkbox"/> Yes <input type="checkbox"/> No [applicable in the case of resident] [if yes, ensure to fill Schedule FSI and Schedule TR]														
	(g) Whether any transaction has been made with a person located in a jurisdiction notified u/s 94A of the Act? <input type="checkbox"/> Yes <input type="checkbox"/> No														
	(h) In the case of non-resident, is there a permanent establishment (PE) in India (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No														
	(i) Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, please furnish following information -														
		(1)	Name of the representative												
	(2)	Address of the representative													
	(3)	Permanent Account Number (PAN) of the representative													

For Office Use Only

For Office Use Only

Receipt No.

Date

Seal and Signature of receiving official

OTHER DETAILS	A	i	Where, in any of the projects/institutions run by you, one of the charitable purposes is advancement of any other object of general public utility then,-			
			a	i	whether there is any activity in the nature of trade, commerce or business referred to in proviso to section 2(15)?	<input type="checkbox"/> Yes <input type="checkbox"/> No
				ii	If yes, then percentage of receipt from such activity vis-à-vis total receipts	%
			b	i	whether there is any activity of rendering any service in relation to any trade, commerce or business for any consideration as referred to in proviso to section 2(15)?	<input type="checkbox"/> Yes <input type="checkbox"/> No
				ii	If yes, then percentage of receipt from such activity vis-à-vis total receipts	%
			ii	If 'a' or 'b' is YES, the aggregate annual receipts from such activities in respect of that institution		
			Sl.	Name of the project/Institution		Amount of aggregate annual receipts from such activities
				a		
				b		

B	University/ Educational Institution/ Hospital/ Other Institution eligible for exemption u/s 10(23C)(iiiab), 10(23C)(iiiac) 10(23C)(iiiad) and 10(23C)(iiiiae)				
	Tick <input checked="" type="checkbox"/> , if applicable	Section	Name of the University/ Educational Institution/ Hospital/ Other Institution		Aggregate annual receipts (Rs.)
	<input type="checkbox"/>	10(23C)(iiiab)	i		
			ii		
	<input type="checkbox"/>	10(23C)(iiiac)	i		
			ii		
	<input type="checkbox"/>	10(23C)(iiiad)	i		
			ii		
	<input type="checkbox"/>	10(23C)(iiiiae)	i		
			ii		

C	i	Whether Registered u/s 12A/12AA?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then enter Registration No.	
	iii	Commissioner/Director of Income-tax (Exemptions) who granted registration	
	iii	Date of Registration (DD/MM/YYYY)	____/____/____
	iv	Whether activity is,- <input type="checkbox"/> charitable, <input type="checkbox"/> religious or <input type="checkbox"/> both? Please tick <input checked="" type="checkbox"/> as applicable.	

D	i	Whether approval obtained under section 35?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then enter the relevant clause of section 35 and Registration No.	
	iii	Date of Approval (DD/MM/YYYY)	____/____/____
	iv	Approving Authority	
	v	Whether research is,- <input type="checkbox"/> Scientific, <input type="checkbox"/> Social Science or <input type="checkbox"/> Statistical? Please tick <input checked="" type="checkbox"/> as applicable	
	vi	In case of business activity in research, whether it is <input type="checkbox"/> Incidental or <input type="checkbox"/> Not incidental? Please tick <input checked="" type="checkbox"/> as applicable	

E	i	Whether approval obtained u/s 80G?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then enter Approval No.	
	iii	Date of Approval (DD/MM/YYYY)	____/____/____

F	i	Is there any change in the objects/activities during the Year on the basis of which approval/registration was granted?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, date of such change (DD/MM/YYYY)	____/____/____

G	i	Whether a political party as per section 13A? (if yes, please fill schedule LA)	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then whether registered?	<input type="checkbox"/> Yes <input type="checkbox"/> No

	iii	If yes, then enter registration number under section 29A of the Representation of People Act, 1951	
H	i	Whether an Electoral Trust? (if yes, please fill schedule ET)	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then enter approval number?	
	iii	Date of Approval (DD/MM/YYYY)	____/____/____
I	i	Whether registered under Foreign Contribution (Regulation) Act, 2010 (FCRA)?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then enter Registration No.	
	iii	Date of Registration (DD/MM/YYYY)	____/____/____
	iv	a Total amount of foreign contribution received during the year, if any	Rs. _____
		b Specify the purpose for which the above contribution is received	
J		Whether liable to tax at maximum marginal rate under section 164?	<input type="checkbox"/> Yes <input type="checkbox"/> No
K		Is this your first return?	<input type="checkbox"/> Yes <input type="checkbox"/> No

AUDIT INFORMATION	Are you liable for audit? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No, If yes, furnish following information-		
	Section under which you are liable for audit (specify section). Please mention date of audit report. (DD/MM/YY) (see Instruction 6(ii))		
	12A		
	a	Name of the auditor signing the tax audit report	
	b	Membership No. of the auditor	
	c	Name of the auditor (proprietorship/ firm)	
	d	Permanent Account Number (PAN) of the proprietorship/ firm	
	e	Date of audit report	
f	Date of furnishing of the audit report ____/____/____ (DD/MM/YYYY).		

**Part B – TI STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31<sup>ST</sup> MARCH 2016**

STATEMENT OF INCOME	1	Income from house property [3c of Schedule HP] (enter nil if loss)		1	
	2	Profits and gains of business or profession [as per item No. E 35 of schedule BP]		2	
	3	Income under the head Capital Gains			
		a	Short term (A5 of schedule CG)	3a	
		b	Long term (B3 of schedule CG) (enter nil if loss)	3b	
		c	Total capital gains (3a + 3b) (enter nil if loss)	3c	
	4	Income from other sources [as per item No. 4 of Schedule OS]		4	
	5	Voluntary Contributions (C of schedule VC)		5	
	6	Gross income [1 + 2 + 3c + 4 + 5]		6	
		If registered under section 12A/12AA, fill out items 7 to 13			
	7	Aggregate of income referred to in section u/s 11 and 12 derived during the previous year to the extent that is included in 6 above		7	
	8	Voluntary contribution forming part of corpus as per section 11(1)(d) [(Ai + Bi) of schedule VC]		8	
	9	Application of income for charitable or religious purposes			
		i	Amount applied to charitable or religious purposes in India during the previous year - Revenue Account	9i	
	ii	Amount applied to charitable or religious purposes in India during the previous year- Capital Account [Excluding application from Borrowed Funds and amount exempt u/s 11(1A)]	9ii		
	iii	Amount applied to charitable or religious purposes in India during the previous year - Capital Account (Repayment of Loan)	9iii		
	iv	Amount deemed to have been applied to charitable or religious purposes in India during the previous year as per clause (2) of Explanation to section 11(1)	9iv		
	a	If (iv) above applicable, whether option Form No. 9A has been furnished to the Assessing Officer	<input type="checkbox"/> Yes <input type="checkbox"/> No		

	<b>b</b>	If yes, date of furnishing Form No. 9A (DD/MM/YYYY)	____/____/____	
	<b>v</b>	Amount accumulated or set apart for application to charitable or religious purposes to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section 11(1)(a)/11(1)(b) [restricted to the maximum of 15% of (7-8) above]		9v
	<b>vi</b>	Amount in addition to amount referred to in (iv) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) are fulfilled (fill out schedule I)		vi
	<b>vii</b>	Amount eligible for exemption under section 11(1)(c)		9vii
	<b>a</b>	Approval number and date of approval by the Board		
	<b>viii</b>	Total [9i+9ii+9iii+9iv+9v+9vi+9vii]		9viii
<b>10</b>	<b>Additions</b>			
	<b>i</b>	Income chargeable under section 11(1B)		10i
	<b>ii</b>	Income chargeable under section 11(3)		10ii
	<b>iii</b>	Income in respect of which exemption under section 11 is not available by virtue of provisions of section 13		
	<b>a</b>	Being anonymous donation at Diii of schedule VC to the extent applied for charitable purpose		10iiia
	<b>b</b>	Other than (a) above		10iiib
	<b>iv</b>	Income chargeable under section 12(2)		10iv
	<b>v</b>	Total [10i + 10ii+10iiia+10iiib+10iv]		10v
<b>11</b>	Income chargeable u/s 11(4) [as per item no. E36 of Schedule BP]			<b>11</b>
<b>12</b>	Total (6 – 8 - 9viii + 10v + 11)			<b>12</b>
<b>13</b>	Amount of income exempt under any clause of section 10, to the extent that is included in 12 above			<b>13</b>
<b>14</b>	Amount eligible for exemption under section 10(21), 10(22B), 10(23A), 10(23B), 10(23C)(iv), 10(23C)(v), 10(23C)(vi), 10(23C)(via)			<b>14</b>
<b>15</b>	Amount eligible for exemption under section 10(23C)(iiiab), 10(23C)(iiiac), 10(23C)(iiiad), 10(23C)(iii ae), 10(24), 10(46), 10(47)			<b>15</b>
<b>16</b>	Amount eligible for exemption under any clause, other than those at 14 and 15, of section 10			<b>16</b>
<b>17</b>	Income chargeable under section 11(3) read with section 10(21)			<b>17</b>
<b>18</b>	Income claimed/ exempt under section 13A or 13B in case of a Political Party or Electoral Trust (fill Schedule LA or ET)			<b>18</b>
<b>19</b>	Income chargeable to tax (6 – 8 - 9viii + 10v + 11 – 13 –14 – 15 – 16 + 17 - 18)			<b>19</b>
<b>20</b>	Losses of current year to be set off against 19 (total of 2ix, 3ix and 4ix of Schedule CYLA)			<b>20</b>
<b>21</b>	Gross Total Income (19 - 20)			<b>21</b>
<b>22</b>	Income chargeable to tax at special rate under section 111A, 112 etc. included in 21			<b>22</b>
<b>23</b>	Deduction u/s 10A or 10AA			<b>23</b>
<b>24</b>	Deductions under chapter VIA (limited to 21 - 22)			<b>24</b>
<b>25</b>	Total Income [21 – 23 - 24]			<b>25</b>
<b>26</b>	Income which is included in 25 and chargeable to tax at special rates (total of (i) of schedule SI)			<b>26</b>
<b>27</b>	Net Agricultural income for rate purpose			<b>27</b>
<b>28</b>	Aggregate Income (25 – 26 + 27) [applicable if (25-26) exceeds maximum amount not chargeable to tax]			<b>28</b>
<b>29</b>	Anonymous donations, included in 28, to be taxed under section 115BBC @ 30% (Diii of schedule VC)			<b>29</b>
<b>30</b>	Income chargeable at maximum marginal rates			<b>30</b>

**Part B - TTI** Computation of tax liability on total income

<b>TAX LIABILITY</b>	<b>1</b>	<b>1a</b>	Tax Payable on deemed total Income under section 115JB or 115JC as applicable (7 of Schedule MAT/ 4 of Schedule AMT)	<b>1a</b>	
		<b>1b</b>	Surcharge on (a) above	<b>1b</b>	
		<b>1c</b>	Education Cess on (1a+1b) above	<b>1c</b>	
		<b>1d</b>	Total Tax Payable u/s 115JB or 115JC as applicable (1a+1b+1c)	<b>1d</b>	
		<b>2</b>	Tax payable on total income		
		<b>a</b>	Tax at normal rates on (28 – 29 – 30) of Part B-TI	<b>2a</b>	
		<b>b</b>	Tax at special rates (total of (ii) of Schedule-SI)	<b>2b</b>	
		<b>c</b>	Tax on anonymous donation u/s 115BBC @30% on 29 of Part B-TI	<b>2c</b>	

	d	Tax at maximum marginal rate on 30 of Part B-TI		2d				
	e	Rebate on agricultural income [applicable if (25-26) of Part B-TI exceeds maximum amount not chargeable to tax]		2e				
	f	Tax Payable on Total Income (2a + 2b+2c+2d – 2e)			2f			
3	Surcharge on 2f					3		
4	Education cess, including secondary and higher education cess on (2f+3)					4		
5	Gross tax liability (2f+3+4)					5		
6	Gross tax payable (higher of 5 and 1d)					6		
7	Credit under section 115JAA/115JD of tax paid in earlier years (if 5 is more than 1d) (5 of Schedule MATC/AMTC)					7		
8	Tax payable after credit under section 115JAA/115JD [ (6 – 7)]					8		
9	Tax relief							
	a	Section 90/90A (2 of Schedule TR)		9a				
	b	Section 91 (3 of Schedule TR)		9b				
	c	Total (9a + 9b)			9c			
10	Net tax liability (8 – 9c)					10		
11	Interest payable							
	a	For default in furnishing the return (section 234A)		11a				
	b	For default in payment of advance tax (section 234B)		11b				
	c	For deferment of advance tax (section 234C)		11c				
	d	Total Interest Payable (11a+11b+11c)			11d			
12	Aggregate liability (10 + 11d)					12		
TAXES PAID	13	Taxes Paid						
		a	Advance Tax (from column 5 of 18A)		13a			
		b	TDS (total of column 8 of 18B)		13b			
		c	TCS (total of column 7 of 18C)		13c			
		d	Self-Assessment Tax (from column 5 of 18A)		13d			
		e	Total Taxes Paid (13a+13b+13c + 13d)			13e		
	14	Amount payable (Enter if 12 is greater than 13e, else enter 0)					14	
	15	Refund(If 13e is greater than 12) (refund, if any, will be directly credited into the bank account)					15	
BANK ACCOUNT	16	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)						
		Total number of savings and current bank accounts held by you at any time during the previous year (excluding dormant accounts). Provide the details below.						
		Sl.	IFS Code of the Bank	Name of the Bank	Account Number (the number should be 9 digits or more as per CBS system of the bank )	Savings/ Current/ Cash Credit	Indicate the account in which you prefer to get your refund credited, if any (tick one account <input checked="" type="checkbox"/> )	
		i						
	ii							
	17	Do you at any time during the previous year,- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes ]					<input type="checkbox"/> Yes <input type="checkbox"/> No	

### VERIFICATION

I, \_\_\_\_\_ son/ daughter of \_\_\_\_\_, holding permanent account number \_\_\_\_\_ solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules, statements, etc. accompanying it is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year **2016-17**. I further declare that I am making this return in my capacity as \_\_\_\_\_ and I am also competent to make this return and verify it.

I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)

Place

Date

Sign here ➔

18		TAX PAYMENTS												
A		Details of payments of Advance Tax and Self-Assessment Tax												
ADVANCE/SELF ASSESSMENT TAX	Sl No	BSR Code				Date of Deposit (DD/MM/YYYY)				Serial Number of Challan				Amount (Rs)
	(1)	(2)				(3)				(4)				(5)
	i													
	ii													
	iii													
iv														
<b>NOTE ▶</b>		Enter the totals of Advance tax and Self-Assessment tax in Sl No. 13a & 13d of Part B-TTI												
B		Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued by Deductor(s) or Form 26QB]												
TDS ON INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Unclaimed TDS brought forward (b/f)		TDS of the current fin. year	Amount out of (6) or (7) being claimed this Year (only if corresponding income is being offered for tax this year)	Amount out of (6) or (7) being carried forward					
					Fin. Year in which deducted	Amount b/f								
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)					
	i													
ii														
<b>NOTE ▶</b>		Please enter total of column (8) of Schedule-TDS in 13b of Part B-TTI												
C		Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]												
TCS ON INCOME	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name of the Collector	Unclaimed TCS brought forward (b/f)		TCS of the current fin. year	Amount out of (5) or (6) being claimed this Year (only if corresponding income is being offered for tax this year)	Amount out of (5) or (6) being carried forward						
				Fin. Year in which collected	Amount b/f									
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)						
	i													
ii														
<b>NOTE ▶</b>		Please enter total of column (7) of Schedule-TCS in 13c of Part B-TTI												

NOTE: PLEASE FILL SCHEDULES TO THE RETURN FORM (S1 to S12) AS APPLICABLE

**SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)**

**Schedule I**

Details of amounts accumulated / set apart within the meaning of section 11(2)

Year of accumulation (F.Yr.)	Amount accumulated in the year of accumulation	Purpose of accumulation	Amount applied for charitable/religious purposes upto the beginning of the previous year	Amount invested or deposited in the modes specified in section 11(5)	Amounts applied for charitable or religious purpose during the previous year	Balance amount available for application (7) = (2) - (4) - (6)	Amount deemed to be income within meaning of sub-section (3) of section 11
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
<b>Total</b>							

**Schedule J**

Statement showing the investment of all funds as on the last day of the previous year

DETAILS OF INVESTMENT OF FUNDS	<b>A</b>							
	i		Balance in the corpus fund as on the last day of the previous year				Rs. _____	
	ii		Balance in the non-corpus fund as on the last day of the year				Rs. _____	
	<b>B</b> Details of investment/deposits made under section 11(5)							
	Sl No	Mode of investment as per section 11(5)		Date of investment	Date of maturity	Amount of investment	Maturity amount	
	(1)	(2)		(3)	(4)	(5)	(6)	
	i	Investment in Government Saving Scheme						
	ii	Post Office Saving Bank						
	iii	Deposit in Schedule Bank or co-operative societies as per section 11(5)(iii)						
	iv	Investment in UTI						
v	Any Other							
vi	TOTAL							
<b>C</b> Investment held at any time during the previous year (s) in concern (s) in which persons referred to in section 13(3) have a substantial interest								
Sl No	Name and address of the concern	Where the concern is a company (tick as applicable <input checked="" type="checkbox"/> )	Number of shares held	Class of shares held	Nominal value of the investment	Income from the investment	Whether the amount in col (6) exceeds 5 percent of the capital of the concern during the previous year (tick as applicable <input checked="" type="checkbox"/> )	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	
i		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	
ii		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	
iii		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	
iv		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	
v		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	

TOTAL					
<b>D Other investments as on the last day of the previous year</b>					
Sl No	Name and address of the concern	Whether the concern is a company (tick as applicable <input checked="" type="checkbox"/> )	Class of shares held	Number of shares held	Nominal value of investment
(1)	(2)	(3)	(4)	(5)	(6)
i		<input type="checkbox"/> Yes <input type="checkbox"/> No			
ii		<input type="checkbox"/> Yes <input type="checkbox"/> No			
iii		<input type="checkbox"/> Yes <input type="checkbox"/> No			
iv		<input type="checkbox"/> Yes <input type="checkbox"/> No			
v	<b>TOTAL</b>				
<b>E Voluntary contributions/donations received in kind but not converted into investments in the specified modes u/s 11(5) within the time provided</b>					
Sl.No	Name and address of the donor	Value of contribution/donation	Amount out of (3) invested in modes prescribed under section 11(5)	Balance to be treated as income under section 11(3)	
(1)	(2)	(3)	(4)	(5)	
i					
ii					
iii					
iv	<b>TOTAL</b>				

**Schedule K Statement of particulars regarding the Author(s) / Founder(s) / Trustee(s) / Manager(s), etc., of the Trust or Institution**

<b>A Name(s) of author(s) / founder(s) / Settlor(s) and address(es), if alive</b>		
Sl.	Name and address	PAN
<b>B Name(s) of the person(s) who was / were trustee(s) / manager(s) during the previous year(s)</b>		
Sl.	Name and address	PAN
<b>C Name(s) of the person(s) who has / have made substantial contribution to the trust / institution in terms of section 13(3)(b)</b>		
Sl.	Name and address	PAN
<b>D Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor(s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives</b>		
Sl.	Name and address	PAN



**Schedule LA**

**Political Party**

<b>POLITICAL PARTY</b>	<b>1</b>	Whether books of account were maintained? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	<b>2</b>	Whether record of each voluntary contribution in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	<b>3</b>	Whether the accounts have been audited? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
		If yes, date of audit (DD/MM/YYYY)	____/____/____	
	<b>4</b>	Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
<b>5</b>	If yes, then date of submission of the report (DD/MM/YYYY)	____/____/____		

**Schedule ET**

**Electoral Trust**

<b>ELECTORAL TRUST</b>	<b>1</b>	Whether books of account were maintained? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	<b>2</b>	Whether record of each voluntary contribution (including name, address and PAN of the person who has made such contribution along with the mode of contribution) were maintained? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	<b>3</b>	Whether record of each person (including name, address and PAN of such person) to whom voluntary contribution has been distributed was maintained? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	<b>4</b>	Whether the accounts have been audited? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
		If yes, date of audit (DD/MM/YYYY )	____/____/____	
	<b>5</b>	Whether the report as per rule 17CA(14) furnished to the Commissioner of Income-tax or Director of Income-tax? <i>(tick as applicable <input checked="" type="checkbox"/>)</i>	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	<b>6</b>	Details of voluntary contribution		
		<b>i</b>	Opening balance as on 1 <sup>st</sup> April	<b>i</b>
		<b>ii</b>	Voluntary contribution received during the year	<b>ii</b>
		<b>iii</b>	Total (i + ii)	<b>iii</b>
		<b>iv</b>	Amount distributed to Political parties	<b>iv</b>
	<b>v</b>	Amount spent on managing the affairs of the Trust	<b>v</b>	
	<b>vi</b>	Total (iv + v)	<b>vi</b>	
	<b>vii</b>	Closing balance as on 31 <sup>st</sup> March (iii – vi)	<b>vii</b>	

**Schedule HP**

**Details of Income from House Property** *(Please refer to instructions)*

<b>HOUSE PROPERTY</b>	<b>1</b>	Address of property 1	Town/ City	State	PIN Code
		Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)			
		Your percentage of share in the property <input type="text"/>			
		Name of Co-owner(s)	PAN of Co-owner(s) (optional)	Percentage Share in Property	
		<b>I</b>			
		<b>II</b>			
		(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>	Name(s) of Tenant (if let out)	PAN of Tenant(s) (optional)	
			<b>I</b>		
			<b>II</b>		
		<b>a</b>	Annual lettable value or rent received or receivable <i>(higher of the two, if let out for whole of the year, lower of the two if let out for part of the year)</i>		<b>1a</b>
		<b>b</b>	The amount of rent which cannot be realized	<b>1b</b>	
		<b>c</b>	Tax paid to local authorities	<b>1c</b>	
		<b>d</b>	Total (1b + 1c)	<b>1d</b>	
		<b>e</b>	Annual value (1a – 1d) <i>(nil, if self-occupied etc. as per section 23(2) of the Act)</i>		<b>1e</b>
		<b>f</b>	30% of 1e	<b>1f</b>	
	<b>g</b>	Interest payable on borrowed capital	<b>1g</b>		
	<b>h</b>	Total (1f + 1g)	<b>1h</b>		
	<b>i</b>	Income from house property 1 (1f – 1i)		<b>1i</b>	

2	Address of property 2	Town/ City	State	PIN Code
Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)				
Your percentage of share in the property. <input type="text"/>				
Name of Co-owner(s)		PAN of Co-owner(s) (optional)		Percentage Share in Property
I				
II				
(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>		Name(s) of Tenant (if let out)		PAN of Tenant(s) (optional)
		I		
		II		
a	Annual lettable value or rent received/ receivable (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)			2a
b	The amount of rent which cannot be realized	2b		
c	Tax paid to local authorities	2c		
d	Total (2b + 2c)	2d		
e	Annual value (2a – 2d)			2e
f	30% of 2f	2f		
g	Interest payable on borrowed capital	2g		
h	Total (2f + 2g)			2h
i	Income from house property 2 (2e – 2h)			2i
3	Income under the head "Income from house property"			
a	Rent of earlier years realized under section 25A/AA			3a
b	Arrears of rent received during the year under section 25B after deducting 30%			3b
c	Total (1i + 2i + 3a + 3b) (if negative take the figure to 2i of schedule CYLA)			3c

**Schedule CG Capital Gains**

CAPITAL GAINS	<b>A Short-term capital gain</b>				
	1	From assets (shares/units) where section 111A is applicable (STT paid)			
	a	Full value of consideration	1a		
	b	Deductions under section 48			
	i	Cost of acquisition	bi		
	ii	Cost of Improvement	bii		
	iii	Expenditure on transfer	biii		
	iv	Total (i + ii + iii)	biv		
	c	Balance (1a – biv)	1c		
	d	Loss, if any, to be ignored under section 94(7) or 94(8) (Enter positive value only)	1d		
	e	Short-term capital gain (1c + 1d)			A1e
	2	From assets where section 111A is not applicable			
	a	Full value of consideration	2a		
	b	Deductions under section 48			
	i	Cost of acquisition	bi		
	ii	Cost of Improvement	bii		
	iii	Expenditure on transfer	biii		
	iv	Total (i + ii + iii)	biv		
	c	Balance (2a – biv)	2c		
	d	Loss, if any, to be ignored under section 94(7) or 94(8) (Enter positive value only)	2d		
e	Short-term capital gain (2c + 2d)			2e	
3	Deemed short term capital gain on depreciable assets			A3	
4	Exemption u/s 11(1A)			A4	
5	Total short term capital gain (A1e + 2e + A3 - A4)			A5	
<b>B Long term capital gain</b>					
1	From asset where proviso under section 112(1) is not applicable				
a	Full value of consideration	1a			
b	Deductions under section 48				

	i	Cost of acquisition after indexation	bi		
	ii	Cost of improvement after indexation	bii		
	iii	Expenditure on transfer	biii		
	iv	Total (bi + bii + biii)	biv		
	c	Balance (1a – biv)	1c		
	d	Exemption u/s 11(1A)		1d	
	e	Long-term capital gains where proviso under section 112(1) is not applicable (1c – 1d)		B1e	
2	From asset where proviso under section 112(1) is applicable (without indexation)				
	a	Full value of consideration	2a		
	b	Deductions under section 48			
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure on transfer	biii		
	iv	Total (bi + bii + biii)	biv		
	c	Balance (2a – biv)	2c		
	d	Exemption u/s 11(1A)		2d	
	e	Long-term capital gains where proviso under section 112(1) is applicable (2c – 2d)		B2e	
3	Total long term capital gain (B1e + B2e)				B3
C	Income chargeable under the head “CAPITAL GAINS” (A5 + B3) (enter B3 as nil, if loss)				C

**Schedule OS** Income from other sources

OTHER SOURCES

1	Income				
	a	Dividends, Gross	1a		
	b	Interest, Gross	1b		
	c	Rental income from machinery, plants, buildings, etc., Gross	1c		
	d	Others, Gross (excluding income from owning race horses) Mention the source			
	i	Income from winnings from lotteries, crossword puzzles etc.	1di		
	ii		1dii		
	iii		1diii		
	iv	Total (1di + 1dii + 1diii)	1div		
	e	Total (1a + 1b + 1c + 1div)		1e	
	f	Income included in '1e' chargeable to tax at special rate (to be taken to schedule SI)			
	i	Income from winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. (u/s 115BB)		1i	
	ii	Any other income under chapter XII/XII-A		1fii	
	iii	Income included in '1e' chargeable to tax at special rate (1fi + 1fii)		1fiii	
	g	Gross amount chargeable to tax at normal applicable rates (1e-1fiii)		1g	
	h	Deductions under section 57 (other than those relating to income under 1fi & 1fii for non-residents)			
	i	Expenses / Deductions	hi		
	ii	Depreciation	hii		
	iii	Total	hiii		
	i	Income from other sources (other than from owning race horses and amount chargeable to tax at special rate) (1g – hiii) (If negative take the figure to 4i of schedule CYLA)		1i	
2	Income from other sources (other than from owning race horses) (1fiii + 1i) (enter 1i as nil, if negative)				2
3	Income from the activity of owning and maintaining race horses				
	a	Receipts	3a		
	b	Deductions under section 57 in relation to (3)	3b		
	c	Balance (3a – 3b)		3c	
4	Income under the head “Income from other sources” (2 + 3c) (take 3c as nil if negative)				4

**Schedule- VC** Voluntary Contributions

A	Local			
	i	Corpus fund donation	Ai	
	ii	Other than corpus fund donation	Aii	
	iii	Voluntary contribution local (Ai + Aii)	Aiii	

<b>B</b>	<b>Foreign contribution</b>			
	<b>i</b>	Corpus fund donation	<b>Bi</b>	
	<b>ii</b>	Other than corpus fund donation	<b>Bii</b>	
	<b>iii</b>	Foreign contribution (Bi + Bii)	<b>Biii</b>	
<b>C</b>	<b>Total Contributions (Aiii + Biii)</b>		<b>C</b>	
<b>D</b>	<b>Anonymous donations, included in C, chargeable u/s 115BBC</b>			
	<b>i</b>	Aggregate of such anonymous donations received	<b>i</b>	
	<b>ii</b>	5% of total donations received at C or 1,00,000 whichever is higher	<b>ii</b>	
	<b>iii</b>	Anonymous donations chargeable u/s 115BBC @ 30% (i – ii)	<b>iii</b>	

**Schedule OA General**

Do you have any income under the head business and profession? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "yes" please enter following details)				
1	Nature of Business or profession (refer to the instructions)			1
2	Number of branches			2
3	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> mercantile <input type="checkbox"/> cash			3
4	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes			4
5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A			5
6	Method of valuation of closing stock employed in the previous year			6
a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>	
b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>	
c	Is there any change in stock valuation method (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No			
d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A			6d

**Schedule BP Computation of income from business or profession**

<b>INCOME FROM BUSINESS OR PROFESSION</b>	<b>A</b>	<b>From business or profession other than speculative business and specified business</b>			
	1	Profit before tax as per profit and loss account		1	
	2	Net profit or loss from speculative business included in 1 (enter -ve sign in case of loss)	2		
	3	Net profit or loss from Specified Business u/s 35AD included in 1 (enter -ve sign in case of loss)	3		
	4	Profit or loss included in 1, which is referred to in section 44AD/44AE	4		
	5	Income credited to Profit and Loss account (included in 1) which is exempt			
	a	share of income from firm(s)	5a		
	b	Share of income from AOP/ BOI	5b		
	c	Any other exempt income	5c		
	d	Total exempt income	5d		
	6	Balance (1- 2 - 3 - 4- 5d)			6
	7	Expenses debited to profit and loss account considered under other heads of income	7		
	8	Expenses debited to profit and loss account which relate to exempt income	8		
	9	Total (7 + 8)	9		
	10	Adjusted profit or loss (6+9)			10
11	Deemed income under section 33AB/33ABA/35ABB	11			
12	Any other item or items of addition under section 28 to 44DA	12			
13	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)	13			
14	Total (10 +11+12+13)			14	
15	Deduction allowable under section 32(1)(iii)	15			

	16	Any other amount allowable as deduction	16	
	17	Total ( 15 +16)	17	
	18	Income (14 – 17)	18	
	19	Profits and gains of business or profession deemed to be under -		
		i Section 44AD	19i	
		ii Section 44AE	19ii	
		iii Total (19i to 19ii)	19iii	
	20	Net profit or loss from business or profession other than speculative and specified business (18 + 19iii)	20	
	21	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 7C, if applicable (If rule 7A, 7B or 7C is not applicable, enter same figure as in 20)	A21	
<b>B</b>	Computation of income from speculative business			
	24	Net profit or loss from speculative business as per profit or loss account	24	
	25	Additions in accordance with section 28 to 44DA	25	
	26	Deductions in accordance with section 28 to 44DA	26	
	27	Profit or loss from speculative business (24+25-26) (enter nil if loss)	B27	
<b>C</b>	Computation of income from specified business under section 35AD			C
	28	Net profit or loss from specified business as per profit or loss account	28	
	29	Additions in accordance with section 28 to 44DA	29	
	30	Deductions in accordance with section 28 to 44DA (other than deduction under section,- (i) 35AD, (ii) 32 or 35 on which deduction w/s 35AD is claimed)	30	
	31	Profit or loss from specified business (28+29-30)	31	
	32	Deductions in accordance with section 35AD(1) or 35AD(1A)	32	
	33	Profit or loss from specified business (31-32) (enter nil if loss)	33	
<b>D</b>	Income chargeable under the head 'Profits and gains' (A21+B27+C33)			D34
<b>E</b>	Computation of income chargeable to tax under section 11(4)			
	35	Income as shown in the accounts of business under taking [refer section 11(4)]	E35	
	36	Income chargeable to tax under section 11(4) [D34-E35]	E36	

**Schedule CYLA** Details of Income after set-off of current years losses

Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
			Total loss (3c of Schedule –HP)	Total loss (A21 of Schedule-BP)	Total loss (1i of Schedule-OS)	
		1	2	3	4	5=1-2-3-4
	Loss to be adjusted ->					
<b>i</b>	House property					
<b>ii</b>	Business (excluding speculation income and income from specified business)					
<b>iii</b>	Speculation income					
<b>iv</b>	Specified business income					
<b>v</b>	Short-term capital gain					
<b>vi</b>	Long term capital gain					
<b>vii</b>	Other sources (excluding profit from owning race horses and winnings from lottery)					
<b>viii</b>	Profit from owning and maintaining race horses					
<b>ix</b>	Total loss set-off					
<b>x</b>	Loss remaining after set-off					

CURRENT YEAR LOSS ADJUSTMENT

MINIMUM ALTERNATE TAX	1	Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II of Schedule III to the Companies Act, 2013 (If yes, write 'Y', if no write 'N')		<input type="checkbox"/>
	2	Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write 'Y', if no write 'N')		<input type="checkbox"/>
	3	Profit after tax as shown in the Profit and Loss Account	3	
	4	Additions (if debited in profit and loss account)		
	a	Income Tax paid or payable or its provision including the amount of deferred tax and the provision therefor	4a	
	b	Reserve (except reserve under section 33AC)	4b	
	c	Provisions for unascertained liability	4c	
	d	Provisions for losses of subsidiary companies	4d	
	e	Dividend paid or proposed	4e	
	f	Expenditure related to exempt income under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	4f	
	g	Expenditure related to share in income of AOP/ BOI on which no income-tax is payable as per section 86	4g	
	h	Expenditure in case of foreign company referred to in clause (fb) of explanation 1 to section 115JB	4h	
	i	Notional loss on transfer of certain capital assets or units referred to in clause (fc) of explanation 1 to section 115JB	4i	
	j	Depreciation attributable to revaluation of assets	4j	
k	Gain on transfer of units referred to in clause (k) of explanation 1 to section 115JB	4k		
l	Others (including residual unadjusted items and provision for diminution in the value of any asset)	4l		
m	Total additions (4a+4b+4c+4d+4e+4f+4g+4h+4i+4j+4k+4l)	4m		
5	Deductions			
a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	5a		
b	Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5b		
c	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	5c		
d	Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account	5d		
e	Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115JB	5e		
f	Notional gain on transfer of certain capital assets or units referred to in clause (iie) of explanation 1 to section 115JB	5f		
g	Loss on transfer of units referred to in clause (iif) of explanation 1 to section 115JB	5g		
h	Loss brought forward or unabsorbed depreciation whichever is less	5h		
i	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	5i		
j	Others (including residual unadjusted items and the amount of deferred tax credited to P&L A/c)	5j		
k	Total deductions (5a+5b+5c+5d+5e+5f+5g+5h+5i+5j)	5k		
6	Book profit under section 115JB (3+ 4m – 5k)	6		
7	Tax payable under section 115JB [18.5% of (6)]	7		

**Schedule MATC**

**Computation of tax credit under section 115JAA**

MAT CREDIT	1	Tax under section 115JB in assessment year 2016-17 (1d of Part-B-TTI)				1		
	2	Tax under other provisions of the Act in assessment year 2016-17 (5 of Part-B-TTI)				2		
	3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]				3		
	4	Utilisation of MAT credit Available [Sum of MAT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of MAT Credit Brought Forward ]						
		S.No	Assessment Year (A)	MAT Credit			MAT Credit Utilised during the Current Year (C)	Balance MAT Credit Carried Forward (D)= (B3) – (C)
				Gross (B1)	Set-off in earlier years (B2)	Balance Brought forward (B3)=(B2)-(B1)		
		i	2006-07					
		ii	2007-08					
		iii	2008-09					
		iv	2009-10					
		v	2010-11					
		vi	2011-12					
		vii	2012-13					
		viii	2013-14					
	ix	2014-15						
	x	2015-16						
	xi	2016-17 (enter 1 -2, if 1>2 else enter 0)						
	xii	Total						
5	Amount of tax credit under section 115JAA utilised during the year [enter 4(C)x]				5			
6	Amount of MAT liability available for credit in subsequent assessment years [enter 4(D)x]				6			

**Schedule AMT**

**Computation of Alternate Minimum Tax payable under section 115JC**

1	Total Income as per item 25 of PART-B-TI				1	
2	Adjustment as per section 115JC(2)					
	a	Deduction Claimed under any section included in Chapter VI-A under the heading “C.—Deductions in respect of certain incomes”	2a			
	b	Deduction Claimed u/s 10AA	2b			
	c	Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed	2c			
	d	Total Adjustment (2a+ 2b+2c)	2d			
3	Adjusted Total Income under section 115JC(1) (1+2d)				3	
4	Tax payable under section 115JC [18.5% of (3)] (In the case of Individual, HUF, AOP, BOI, AJP this is applicable if 3 is greater than Rs. 20 lakhs)				4	

**Schedule AMTC**

**Computation of tax credit under section 115JD**

1	Tax under section 115JC in assessment year 2016-17 (1d of Part-B-TTI)				1		
2	Tax under other provisions of the Act in assessment year 2016-17 (5 of Part-B-TTI)				2		
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]				3		
4	Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)						
	S.No	Assessment Year (AY) (A)	AMT Credit			AMT Credit Utilised during the Current Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)
			Gross (B1)	Set-off in earlier years (B2)	Balance brought forward (B3) = (B1) – (B2)		
	i	2012-13					
	ii	2013-14					

	iii	2014-15					
	iv	2015-16					
	v	Current AY (enter 1 - 2, if 1>2 else enter 0)					
	vi	Total					
5	Amount of tax credit under section 115JD utilised during the year [total of item no 4C]					5	
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4D]					6	

**Schedule PTI** Pass Through Income details from business trust or investment fund as per section 115UA, 115UB

PASS THROUGH INCOME	Sl.	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Amount of income	TDS on such amount, if any				
	1.				i	House property					
ii					Capital Gains						
a					Short term						
b					Long term						
iii					Other Sources						
iv					Income claimed to be exempt						
a					u/s 10(23FBB)						
b					u/s .....						
c					u/s .....						
2.								i	House property		
								ii	Capital Gains		
								a	Short term		
								b	Long term		
								iii	Other Sources		
								iv	Income claimed to be exempt		
								a	u/s 10(23FBB)		
	b	u/s .....									
c	u/s .....										

**NOTE** ▶ Please refer to the instructions for filling out this schedule.

**Schedule SI** Income chargeable to tax at special rates [Please see instruction]

SPECIAL RATE	Sl No	Section	<input checked="" type="checkbox"/>	Special rate (%)	Income (i)	Tax thereon (ii)
	1	111A (STCG on shares where STT paid)	<input type="checkbox"/>	15		
2	112 proviso (LTCG on listed securities/ units without indexation)	<input type="checkbox"/>	10			
3	112 (LTCG on others)	<input type="checkbox"/>	20			
4	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30			
5	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	<input type="checkbox"/>	30			
6		<input type="checkbox"/>				
7		<input type="checkbox"/>				
8				Total		

**Schedule FSI** Details of Income from outside India and tax relief

INCOME FROM OUTSIDE INDIA AND TAX RELIEF	Sl.	Country Code	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
					(a)	(b)	(c)	(d)	(e)	(f)
1				i	House Property					
				ii	Business or Profession					
				iii	Capital Gains					
				iv	Other sources					



				<b>Total</b>							
2			i	House Property							
				ii	Business or Profession						
				iii	Capital Gains						
				iv	Other sources						
					<b>Total</b>						

**NOTE** ▶ Please refer to the instructions for filling out this schedule.

**Schedule TR Summary of tax relief claimed for taxes paid outside India**

<b>TAX RELIEF FOR TAX PAID OUTSIDE INDIA</b>	<b>1 Details of Tax relief claimed</b>											
		<b>Country Code</b>	<b>Taxpayer Identification Number</b>	<b>Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)</b>	<b>Total tax relief available (total of (e) of Schedule FSI in respect of each country)</b>	<b>Section under which relief claimed (specify 90, 90A or 91)</b>						
		(a)	(b)	(c)	(d)	(e)						
		<b>Total</b>										
		<b>2 Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))</b>									2	
		<b>3 Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))</b>									3	
		<b>4 Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below</b>									4	Yes/No
	a	Amount of tax refunded			b	Assessment year in which tax relief allowed in India						

**NOTE** ▶ Please refer to the instructions for filling out this schedule.

**Schedule FA Details of Foreign Assets and Income from any source outside India**

<b>DETAILS OF FOREIGN ASSETS</b>	<b>A Details of Foreign Bank Accounts held (including any beneficial interest) at any time during the previous year</b>											
	<b>Sl No</b>	<b>Country Name and Code</b>	<b>Name and Address of the Bank</b>	<b>Account holder name</b>	<b>Status- Owner/ Beneficial owner/ Beneficiary</b>	<b>Account Number</b>	<b>Account opening date</b>	<b>Peak Balance During the Year (in rupees)</b>	<b>Interest accrued in the account</b>	<b>Interest taxable and offered in this return</b>		
										<b>Amount</b>	<b>Schedule where offered</b>	<b>Item number of schedule</b>
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
	(i)											
	(ii)											
	<b>B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the previous year</b>											
	<b>Sl No</b>	<b>Country Name and code</b>	<b>Nature of entity</b>	<b>Name and Address of the Entity</b>	<b>Nature of Interest- Direct/ Beneficial owner/ Beneficiary</b>	<b>Date since held</b>	<b>Total Investment (at cost) (in rupees)</b>	<b>Income accrued from such Interest</b>	<b>Nature of Income</b>	<b>Income taxable and offered in this return</b>		
										<b>Amount</b>	<b>Schedule where offered</b>	<b>Item number of schedule</b>
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
<b>C Details of Immovable Property held (including any beneficial interest) at any time during the previous year</b>												
<b>Sl No</b>	<b>Country Name and code</b>	<b>Address of the Property</b>	<b>Ownership- Direct/ Beneficial owner/ Beneficiary</b>	<b>Date of acquisition</b>	<b>Total Investment (at cost) (in rupees)</b>	<b>Income derived from the property</b>	<b>Nature of Income</b>	<b>Income taxable and offered in this return</b>				
								<b>Amount</b>	<b>Schedule where offered</b>	<b>Item number of schedule</b>		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)		
(i)												

(ii)											
<b>D Details of any other Capital Asset held (including any beneficial interest) at any time during the previous year</b>											
Sl No	Country Name and code	Nature of Asset	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
<b>E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the previous year and which has not been included in A to D above.</b>											
Sl No	Name of the Institution in which the account is held	Address of the Institution	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
<b>F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor</b>											
Sl No	Country Name and code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											
<b>G Details of any other income derived from any source outside India which is not included in, - (i) items A to F above and, (ii) income under the head business or profession</b>											
Sl No	Country Name and code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
						Amount	Schedule where offered	Item number of schedule			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)			
(i)											
(ii)											

**NOTE** ▶ Please refer to instructions for filling out this schedule.